

raise this maximum ceiling to 30,000/- free local calls per annum. It is also proposed that trunk-call bills of Members will be adjusted within monetary equivalent of the ceiling of 30,000 local calls per annum.

It is proposed to provide rent free flat accommodation to the Members of Parliament, but those who are in occupation of Bungalows will have to pay the full rent. However, if any Member of Parliament who has been allotted the accommodation above his entitlement and is in occupation thereof, will have to pay additional non-entitlement charge of Rs. 500/- over and above his normal rent. It is proposed to provide free water and electricity to Members of Parliament up to Rs. 300/- per month.

Since the provisions of the Bill are of non-controversial nature, I would commend the acceptance of the Bill by the House.

MR. DEPUTY SPEAKER : Are you speaking of three bills or one bill, Mr. Bhagat ?

SHRI H.K.L. BHAGAT : The first will be taken up and then the Bill by the Home Minister and then the two bills by me.

MR. DEPUTY SPEAKER : Your first bill I am taking, Salary, Allowances and Pension of Members of Parliament. Anybody wants to say anything ?

*(Interruptions)*

The question is :

“That the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954 be taken into consideration.”

*The motion was adopted.*

MR. DEPUTY SPEAKER : Now we shall take up clause-by-clause consideration of the Bill.

The question is :

“That Clauses 2 to 8 stand part of the Bill.”

*The motion was adopted.*

*Clauses 2 to 8 were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI H.K.L. BHAGAT : Sir, I beg to move :

“That the Bill be passed.”

MR. DEPUTY SPEAKER : The question is :

“That the Bill be passed.”

*The motion was adopted.*

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**SALARIES AND ALLOWANCES  
OF MINISTERS (AMENDMENT)  
BILL, 1985**

*[English]*

THE MINISTER OF HOME AFFAIRS  
(SHRI S.B. CHAVAN) : I beg to move :

“That the Bill further to amend the Salaries and Allowances of Ministers Act, 1952 be taken into consideration.”

If the hon. Members would go through the Statement of Objects and Reasons, it will be absolutely clear as to what are the provisions which have been made in the Bill. Ultimately all the Ministers are Member of Parliament and whatever facilities have been provided to Members of Parliament are extended to the Council of Ministers.

(a) To provide that Ministers shall be entitled to a salary, daily allowances and constituency allowance at the same rates as a Member of Parliament;

(b) To increase the amount payable to Ministers by way of sumptuary allowance and exempt from income-tax the value of the official residence provided to a Minister; and

[Shri S. B. Chavan]

(c) To extend the facility of free travel in respect of six return journeys per year within India to one member of the family of a Minister accompanying him on such journeys.

I do not think that the Bill seeks any more clarification. The financial memorandum has been attached to the Bill. I request the hon. House to accept the Bill.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill further to amend the Salaries and Allowances of Ministers Act, 1952 be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That Clauses 2 to 5 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 5 were added to the Bill.  
Clause 1, the Enacting Formula and the  
Title were added to the Bill.*

SHRI S.B. CHAVAN : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

**PRESIDENT'S PENSION (AMENDMENT  
BILL, 1985**

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Sir, I beg to move :

"That the bill to amend the President's Pension Act, 1951, be taken into consideration."

So far as this Bill is concerned, the emoluments of the President are being increased from Rs. 10,000 to Rs. 15,000 per mensem and the pension of a retiring President is being increased from Rs. 1,250 to Rs. 2,500 per mensem. This is the only thing which we are trying to do by this Bill. I do not think any more explanation is required. The Financial Memorandum is also attached to the Bill. I commend this Bill for the consideration of the House.

MR. DEPUTY SPEAKER : The question is :

"That the Bill to amend the President's Pension Act, 1951, be taken into consideration."

*The Motion was adopted*

MR. DEPUTY-SPEAKER : The house will now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 to 5 stand part of the Bill."

*The motion was adopted*

*Clauses 2 to 5 were added to the Bill.  
Clause 1, the Enacting Formula and the  
Title were added to the Bill.*

SHRI S.B. CHAVAN : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted*

**SALARIES AND ALLOWANCES OF  
OFFICERS OF PARLIAMENT (AMEND-  
MENT) BILL, 1985**

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : Sir, I beg to move ;